

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:3115  
ANSWERED ON:24.04.2012  
OBJECTIONABLE PICTURES CONTENTS IN PRINT MEDIA AND FILMS  
Gorakhnath Shri ;Patil Shri A.T. Nana

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether violence/obscene/objectionable pictures/contents are being depicted through print media and films;
- (b) if so, the number of such cases/incidents reported and the action taken thereon during each of the last three years, print media/film-wise;
- (c) whether the Government proposes to bring in a new code/amend the existing act/guidelines and the monitoring mechanism set up to regulate such objectionable contents so as to check the adverse impact/effect on children and society;
- (d) if so, the details thereof; and
- (e) if not, the concrete steps taken/proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) to (e):The Press Council of India (PCI) - a statutory autonomous body has been set up under the Press Council Act, 1978 with the objective of maintaining and improving the standards of the newspapers and news agencies in India and to inculcate principles of self-regulation among the press. In furtherance of its objectives, PCI have formed Norms of Journalistic Conduct under section 13(2)(b) of the Press Council Act, 1978 which cover the principles and ethics of journalism. The Norm 19 relating to the subject `violence not to be glorified` and Norm 17 relating to the subject `Obscenity and vulgarity to be eschewed` are annexed at Annexure-I. These norms should be adhered to by the print media. The current edition of the PCI's `Norms of Journalistic Conduct` was released in the year 2010, for observance by the print media. The complaints of contents in print media, which are violative of `Norms of Journalistic Conduct`, are adjudicated by the PCI under section 14 of the Press Council Act, 1978.

A statement indicating complaints received against the violence/obscene contents in print media during the last three years and the action taken by PCI is annexed at Annexure-II.

So far as films are concerned, the contents including those depicting violence and obscenity are regulated as per the provisions of the Cinematograph Act, 1952 and the rules & regulations made thereunder. As per the Act,Central Board of Film Certification certifies the contents of the films and issue certificate to the films accordingly.